1,93 Presentation

- 4. Discussion on the Statutory Resolution seeking disapproval of the following Ordinances and consideration and passing/return of the Bills replacing these Ordinance, as passed by Lok Sabha:—
- (a) The Lotteries (Regulation) Ordinance, 1998.
- (b) The National Institute of Pharmaceutical Education and Research (Second) Ordinance, 1998.
- (c) The High Court and Supreme Court Judges (Conditions of Service) Amendment Ordinance, 1998.
- 5. General Discussion on Railway Budget for 1998-99.
- 6. Discussion on Status paper on Railways
- 7. Consideration and passing of the Chemical Weapons Convention Bill, 1997.

MOTION FOR ELECTION TO THE COUNCIL OF NORTH-EASTERN INDIRA GANDHI REGIONAL INSTITUTE OF HEALTH AND MEDICAL SCIENCES, SHILLONG

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI): Sir, I move:

That in pursuance of sub-rule (b) of rule 3 read with sub-rule (a) of rule 4 of the Rules of the North-Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to be a member of the Governing Council of the North-Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong.

The question was put and the motion was adopted.

MOTION FOR ELECTION TO THE GOVERNING BODY OF THE INDIAN COUNCIL OF MEDICAL RESEARCH

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY

WELFARE (SHRI DALIT EZHILMALAI): Sir, I move:

That in pursuance of sub-rule (16) of rule 15 read with sub-rule (2) of rule 18 of the Rules and Regulations of the Indian Council of Medical Research, this House do proceed to elect, in such manner as the Chairman may direct one member from among the members of the House to be a member of the Governing Body of Indian Council of Medical Research in the vacancy caused by the resignation of Shri Som Pal from membership of the Rajva Sabha.

The question was put and the motion was adopted.

MOTION FOR ELECTION TO THE ANIMAL WELFARE BOARD OF INDIA

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI SURESH PRABHU): Sir, I move:

"That in pursuance of clause (i) of sub-, section (1) of section 5 read with sub-section (1) of section 6 of the Prevention of Cruelty to Animals Act, 1960 (59 of 1960), this House do proceed to elect in such manner as the Chairman may direct, two members from among themselves to serve as Members of the Animal Welfare Board of India."

The question was put and the motion was adopted.

PRESENTATION OF PETITION

श्री एस.एस. अहलुवालिया (बिहार) : सभापति महोदय, मैं बैंक कर्मचारियों के पेंशन के सम्बन्ध में श्री अमीन चन्द धीर द्वारा हस्ताक्षरित याचिका प्रस्तुत करता हूं।

श्री मूलचन्द मीणा (राजस्थान)ः सर, आज देश के अन्दर महिलाओं पर अत्याचार कि घटनाएं बढ़ती जा रही है। सर, ...(व्यवधान)...

MR. CHAIRMAN: I have told you that it will be taken up on Monday.

SHRI GURUDAS DAS GUPTA (West Bengal): Sir, may I seek a clarification? Because of the nuclear explosions conducted by Pakistan,